

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.111
(IB)-2406(ND)2019

IN THE MATTER OF:

Mrs.Dinit Mehta	...	Applicant
Vs.		
Bliss Inns Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gaurav Arora, Adv.
For the Respondent : Mr. A. P. Dubey, Adv.

ORDER

Learned Counsels for both the parties make a statement that parties have amicably settled the matter. Learned Counsel for the applicant states that post-dated cheques have been handed over to the applicant and jointly request to adjourn the matter to enter into the settlement. By consent matter adjourned to 08.11.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)